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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

NOTIFICATION No.15 (RE-2004)/2004-2009

NEW DELHI DATED THE 4th JANUARY, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-2009:

1. After the existing Para 3.8.2, the following new Para shall be added:-

"3.8.2.1 Under the Scheme, **export** of all items covered by Chapter 6, 7, 8, 9 (excluding 0901, 0902 & 0903), 20 under the ITC (HS) Classification of Export and Import items, 2004-2009 and **Minor Forest Produce (to be notified separately)** shall qualify for export benefits as per Para 3.8.2. However, items appearing as '**Others**' at the 8 digit level in the ITC (HS) in the aforesaid Chapters shall not be eligible for any benefits under Para 3.8.2. In addition, items which are restricted or prohibited for export under Schedule-2 of the Export Policy in the ITC (HS) Classification of Export and Import items shall also not be eligible for any benefits under Para 3.8.2."

2. After the existing Para 3.8.3, the following new Para shall be added:-

"3.8.3.1 Import of agricultural Products listed in Chapter 1 to 24 of ITC (HS) Classification of Export and Import items except the following shall be allowed.

- (i) Garlic, Peas and all other Vegetables with a Duty of more than 30% under Chapter 7 of ITC (HS) Classification of Export and Import items.**
- (ii) Coconut, Areca Nut, Oranges, Lemon, Fresh Grapes, Apple and Pears and all other fruits with a Duty of more than 30% under Chapter 8 of ITC (HS) Classification of Export and Import items.**
- (iii) All spices with a Duty of more than 30% under Chapter 9 of ITC (HS) Classification of Export and Import items (except Cloves)**
- (iv) Tea, Coffee and Pepper as per Chapter 9 of ITC (HS) Classification of Export and Import items.**
- (v) All Oil Seeds under Chapter 12 of ITC (HS) Classification of Export and Import items.**

Further, Natural Rubber as per Chapter 40 of ITC (HS) Classification of Export and Import items shall also not be allowed for import under the Scheme.

The list of imports as above is only for export of the products under the Scheme made during the year 2004-2005.

Import of all edible oils classified under Chapter 15, shall be allowed under the scheme only through STC and

MMTC.

This issues in Public interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE and
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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